

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 36/MP/2024 along with IA No. 43/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking extension of SCOD due to delay in commissioning on account of Force Majeure and for recovery of additional Project Costs incurred on account of Change in Law, under the Transmission Service Agreement dated 26.8.2021 between the Respondent No. 1 and the Petitioner.

Petitioner : Koppal-Narendra Transmission Limited (KNTL)

Respondent : ReNew Surya Ojas Private Limited and Ors.

Date of Hearing : **5.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, KNTL
Shri Girik Bhalla, Advocate, KNTL
Ms. Garima Adlakha, Advocate, KNTL
Ms. Kavya Bhardwaj, CTUIL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner circulated his note of arguments on Force Majeure and Change in Law events and argued the matter at length. The learned counsel *inter alia* submitted that the Scheduled Commercial Operation Date (SCOD) of Phase 1 of the Transmission Project was 12.6.2023, and the actual COD was achieved on the same day, i.e. with a delay of 130 days. The learned counsel submitted that the said delay was on account of the Force Majeure events viz. (i) the delay in grant of Stage-1 Forest Clearance, (ii) delay due to severe RoW issues, (iii) excessive rainfall, cyclone, and floods, (iv) shutdown of stone quarries and crushers, and (v) delay due to court proceedings. The learned counsel also submitted that the Petitioner is also claiming the compensation as the Project was also impacted by the Change in Law events, viz. (i) increase in Forest NPV, (ii) increase in Compensatory Afforestation Charges, (iii) MoP Guidelines dated 15.10.2015 and its consequent adoption by the Govt. of Karnataka, leading to an addition expenditure of about Rs.36.90 crore which corresponds to 6.32% increase in tariff.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission permitted both sides to file their respective written submissions, if any, within two weeks, with a copy to the other side.



3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)